

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.

O.A.No.66/2001  
O.A.No.67/2001  
O.A.No.68/2001  
O.A.No.69/2001  
O.A.No.70/2001  
O.A.No.71/2001  
O.A.No.72/2001  
O.A.No.73/2001  
O.A.No.74/2001

DATE OF DECISION: 12.02.2001

CORAM: HON'BLE SHRI B.N.BAHADUR, MEMBER (A)  
HON'BLE SHRI S.K.I. NAQVI, MEMBER (J)

1. Shri B.D. Pardeshi .... Applicant in O.A.66/2001
2. Shri A.S.Bhange .... Applicant in O.A.67/2001
3. Smt. R.R. Khisti .... Applicant in O.A.68.2001
4. Smt. V.K. Mande .... Applicant in O.A.69/2001
5. Shri K.M. Kharde .... Applicant in O.A.70/2001
6. Shri B.S.Kisandas .... Applicant in O.A.71/2001
7. Smt. S.V. Dusane .... Applicant in O.A. 72/2001
8. Shri D.B. Baste .... Applicant in O.A. 73/2001
9. Smt. R.S. Vinchure ... Applicant in O.A.74/2001

(Applicants by Shri S.P.Kulkarni, Advocate)

vs.

Union of India through

1. Senior Superintendent of Post Offices  
Nashik Postal Division,  
At P.O. Nashik 422 001.
2. The Director of Postal Services  
Aurangabad Region,  
At P.O. Aurangabad 431 002.
3. The Postmaster General  
Aurangabad Region,  
At Aurangabad 431 002.

(Respondent by Shri V.S. Masurkar, Advocate)

ORDER [ORAL]

[Per: B.N.Bahadur, Member (A)]

Learned Counsel Shri S.P.Kulkarni argues for admission of  
the above O.As. All of them, he states ~~are~~ <sup>are</sup> similar.

He states that regulars order of penalty against the respective applicants have been passed for recovery of certain amounts of money, in all these cases.

2. Shri V.S. Masurkar, learned Counsel for the Respondents points out that these Orders are statutory, appealable, orders and in fact all applicants in the various O.As. above have filed appeals. This is fairly admitted by the Counsel for the Applicant. Under the circumstances, the applicant's approach to the Tribunal is premature. The Applicants will have to, first, exhaust their remedies, as per prescribed law.

On the plea made by Counsel for applicant, however and after hearing learned Counsel for Respondents, we direct (a) that the appeals filed in these cases shall be disposed of, on merits and in accordance with law, within a period of two months from the date of receipt of this order, and (b) that the Respondents shall not start the recovery until 15 days after the decision on the appeal. The Applicant shall be at liberty to approach this Tribunal, if aggrieved and if so advised, after the decision of the appeal.

4. All the 9 O.As. above, are hereby disposed of with directions as in para 3 above. There will be no orders as to costs.

(S.K.I.Naqvi)

Member (J)

( B.N.Bahadur )

Member (A)

sj\*